

Patil, Shri S. B.
Radhabai, Shrimati B.
Rajaram, Shri
Ram Swarup, Shri
Randhir Singh, Shri
Sadhu Ram, Shri
Sambhali, Shri Ishaq
Satya Narain Singh, Shri
Sayeed, Shri P. M.
Sen, Shri Dwaipayan

Shambhu Nath, Shri
Shastri, Shri Ramavatar
Shastri, Shri Sheopujan
Shiv Chandrika Prasad, Shri
Siddayya, Shri
Siddheshwor Prasad, Shri
Sivasankaran, Shri
Suryanarayana, Shri K.
Verma, Shri Balgovind
Viswambharan, Shri P.

NOES

Ahirwar, Shri Nathu Ram
Agadi, Shri S. A.
Amin, Shri R. K.
Choudhary, Shri Valmiki
Deo, Shri K. P. Singh
Deo, Shri P. K.

Kedar Nath Singh, Shri
Lobo Prabhu, Shri
Mahajan, Shri Vikram Chand
Meena, Shri Meetha Lal
Ram, Shri T.

MR. CHAIRMAN : The result* of the division is :

Ayes : 62 ; Noes : 11.

The motion was adopted.

श्री शिव चंद्र भा : मैं अपना विधेयक पेश करता हूँ।

I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constituion of India."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL†

(Amendment of Article 338)

SHRI SIDDAYYA (Chamarajanagar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SIDDAYYA : I introduce the Bill.

SHRI SIDDAYYA : I introduce the Bill.

PENSION AND OTHER AMENITIES FOR THE EX-MEMBERS OF PARLIAMENT BILL†

श्री यमुना प्रसाद मंडल (समस्तीपुर) : सभापति जी पार्लियामेंट के भूतपूर्व संसद् सदस्यों के लिये पेंशन और अन्य सुविधाओं का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाए।

MR. CHAIRMAN : The question is :

"That leave to granted to introduce a Bill to provide for pension and other amenities for the ex-Members of Parliament."

The Lok Sabha divided.

CONSTITUTION (AMENDMENT) BILL†

(Insertion of New Articles 330-A, 332-A and Amendment of Articles 332 and 334)

SHRI SIDDAYYA (Chamarajnagar) :

*The following Members also recorded Sarvashri A. C. George, C. C. Gohain

†Published in the Gazette of India 12-11-1970.

their votes for Ayes: and N. E. Horo.

Extraordinary, Part II, Section 2, dated

Division No. 5]

AYES

[16 14 hrs.

Achal Singh, Shri
 Adichan, Shri P. C.
 Ahirwar, Shri Nathu Ram
 Awadesh Chandra Singh, Shri
 Bajpai, Shri Vidya Dhar
 Barua, Shri Bedabrata
 Basu Dr. Maitreyee
 Basumatari, Shri
 Bhattacharyya, Shri C. K.
 Buta Singh, Shri
 Choudhary, Shri Valmiki
 Dixit, Shri G. C.
 Gautam, Shri C. D.
 Ghosh, Shri P. K.
 Heerji Bhai, Shri
 Horo, Shri N. E.
 Jaggaiah, Shri K.
 Jamna Lal, Shri
 Kedaria, Shri C. M.
 Khanna, Shri P. K.
 Kinder Lal, Shri
 Kotoki, Shri Liladhar
 Krishnan, Shri G. Y.
 Kureel, Shri B. N.
 Lakshmikanthamma, Shrimati
 Laxmi Bai, Shrimati
 Mahida, Shri Narendra Singh

Malhotra, Shri Inder J.
 Master, Shri Bola Nath
 Mishra, Shri G. S.
 Mohan Swarup, Shri
 Molahu Prasad, Shri
 Mondal, Shri Jugal
 Mohammad Ismail, Shri M.
 Panigrahi, Shri Chintamani
 Paokai Haokip, Shri
 Parmar, Shri Bhaljiphai
 Partap Singh, Shri
 Patil, Shri S. B.
 Radhabai, Shrimati B.
 Ram, Shri T.
 Ram Swarup, Shri
 Rana, Shri M. B.
 Randhir Singh, Shri
 Sadhu Ram, Shri
 Sayeed, Shri P. M.
 Sen, Shri Dwaipayan
 Shambhu Nath, Shri
 Shastri, Shri Sheopujan
 Shiva Chandrika Prasad, Shri
 Siddayya, Shri
 Suryanarayana, Shri K.
 Uikey, Shri M. G.
 Verma, Shri Balgovind

NOES

Abraham, Shri K. M.
 Banerjee, Shri S. M.
 Bharati, Shri Maharaj Singh
 Chakrapani, Shri C. K.
 Chauban, Shri Bharat Singh
 Daschowdhury, Shri B. K.
 Deo, Shri P. K.
 Dhandapani, Shri
 Goyal, Shri Shri Chand
 Gupta, Shri Kanwar Lal
 Jha, Shri Shiva Chandra
 Joshi, Shri Jagannath Rao
 Kalita, Shri Dhireswar
 Kothari, Shri S. S.
 Kripalani, Shrimati Sucheta
 Limaye, Shri Madhu
 Madhok, Shri Bal Raj
 Meena, Shri Meetha Lal
 Meghachandra, Shri M.
 Menon, Shri Vishwanatha

Mohammad Ismail, Shri M.
 Mukerjee, Shrimati Sharda
 Nambiar, Shri
 Sambhali, Shri Ishaq
 Sapre, Shrimati Tara
 Satya Narain Singh, Shri
 Sharma, Shri Yogendra
 Shastri, Shri Ramavatar
 Subravelu, Shri
 Tyagi, Shri Om Prakash
 Vajpayee, Shri Atal Bihari
 Vidyarthi, Shri Ram Swarup

MR. CHAIRMAN : The result* of the division is : Ayes 54 ; Noes 32.

The motion was adopted

MR. CHAIRMAN : Mr. Mandal is allowed to introduce the Bill.

*The following Members also recorded their votes :

Ayes : Sarvashri Shivajirao S. Deshmukh, Sita Ram Kesri and C. C. Gohain ;

Noes : Shri Bhagaban Das.

श्री यमुना प्रसाद मंडल : मैं विधेयक को पेश करता हूँ ।

RESTORATION OF RELIGIOUS PLACES BILL*

श्री जगन्नाथ राव जोशी (भोपाल) : सभापति महोदय, मैं प्रस्ताव करता हूँ कि जिन धार्मिक स्थानों पर अवैध कब्जा है, उनका वैध दावेदारों को प्रत्यावर्तन करने का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN . The question is :

"That leave be granted to introduce a Bill to provide for restoration of religious places under illegal occupation to their legal claimants."

The motion was adopted.

श्री जगन्नाथ राव जोशी : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Substitution of Article 155 and Amendment of Article 156, etc.)

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri S. S. Kothari : I introduce the Bill.

MR. CHAIRMAN : Shri Sheo Narain—absent. Shri Madhu Limaye.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL*

(Substitution of Chapter XI and Section 144)

श्री मधु लिमये (मुंजर) : सभापति महोदय मैं प्रस्ताव करता हूँ कि दंड प्रक्रिया संहिता, 1898 का और संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1898."

The motion was adopted.

श्री मधु लिमये : मैं विधेयक को पेश करता हूँ ।

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Article 124)

SHRI P. K. DEO (Kalahandi) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI P. K. DEO : I introduce the Bill.

RE : DEATH OF SHRI LAL BAHADUR SHASTRI

श्री प्रकाशवीर शास्त्री (हापुड़) : सभापति महोदय, इसके पहले कि श्री रामावतार शास्त्री श्री मूरजमान के विधेयक पर बोलना प्रारम्भ करें मैं एक निवेदन करना चाहता हूँ । मध्याह्न में श्री जिस समय आप उपस्थित थे, मैंने इस